

# ORISSA HIGH COURT, CUTTACK

Notice No. 1002 Dtd. 22-01-2019  
III-A-57/1990-91

## REVISED QUOTATION NOTICE

Sealed quotations were invited vide Court's Notice No.III-A-57/1990-91/12876 Dtd.17.12.2018 from intending bidders for sale of one MEHENDRA BOLERO (DIESEL) without accessories, bearing registration No.OR-05 AM 0100, 2010 model, so as to reach the undersigned on or before 15.01.2019 4 PM. The upset price of the vehicle is Rs.1,30,000/-. The date of submission of sealed tender is **extended for further till-01.02.2019, 4 PM** for fresh intending tenders should superscribe the envelope with "QUATATION FOR PURCHASE OF MAHENDRA BOLERO" on the top of the sealed envelopes. The bidders should enclose Bank Draft of Rs.1000/- drawn in favour of Registrar (Judicial), Orissa High Court, Cuttack towards the E.M.D., to be refunded to the bidders after completion of tendering process, without accrual of any interest on the amount deposited.

Those, who have already applied earlier needn't apply afresh.

The tenderers may inspect the vehicle in the High Court premises on any working day between 11 AM to 1 PM with prior permission from the competent authority.

The tenders received within the due date and time, complete in all respect, shall be taken into consideration.

The tenders will be opened by the Registrar (Judicial) on 04.02.2019 at 5 P.M. in the presence of the tenders or their authorized agents. The sale will be awarded in favour of the bidder who offers the highest price only.

The successful bidder shall have to deposit 25% of the bid amount in the cash counter of the Court on the same day, failing which the EMD shall be forfeited. The bidder should deposit rest 75% of the bid amount on or before 11.02.2019 for confirmation of the sale.

The vehicle sold shall have to be removed from the Court premises within 7 days from the date of deposit of the entire amount failing which ground rent @ 1% of the bid amount shall be charged per each day will be deposited in the cash counter of the Court before removal of the vehicle. In case, the ground rent exceeds the sale price, the

bidder will cease to have any right over the vehicle. The bid amount shall be adjusted towards the ground rent and the vehicle shall become absolute property of the Court, free from all encumbrances.

The Authority reserves the right to reject or accept any or all quotations without assigning any reason thereof.

  
Asst. Registrar (Admn.)  
Orissa High Court, Cuttack.

Memo No.....1003 (3)..... Dtd.....22-01-2019

Copy forwarded to :

1. Office Notice Board for general information.
2. Technical Director, NIC, Orissa High Court for uploading in OHC website.
3. Daily Odia News paper "The Samaj " and Daily English News Paper "The Indian Express".

  
Asst. Registrar (Admn.)  
Orissa High Court, Cuttack.